

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-183(PB)/2017

IN THE MATTER OF:

KPS Infraproject Ltd.

And Fortune Propotech Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232 of the Companies Act

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Ashok Kumar Jung, proxy Counsel

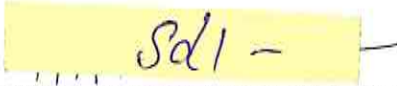
For the OL, Delhi : Mr. P. Gupta, Proxy Counsel for
Ms. Tania Sharma, Adv.

For the RD(NR), Delhi : Shri C. Balooni, Company Prosecutor

ORDER

Learned Company Prosecutor requests for three weeks' time to file the report of the RD/OL. Let the report be filed with a copy in advance to the Counsel for the petitioner within three weeks. Reply, if any, be filed within one week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 5th December, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)